

STATEMENT ·Re: CORRECTING  
ANSWER TO STARRED QUESTION  
NO. 268 DT. 30-6-1977.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, the former Health Minister—Shri Raj Narain—while replying to a supplementary question in respect of Starred Question No. 268 on 30-6-1977 asked by Shri Kanwar Lal Gupta had *inter-alia* stated that as per the information received so far, the Vice-Chairman D.D.A. had been paid an amount of Rs. 4,370/- as motivation amount in connection with the Family Planning Programme.

On a representation dated 1-7-1977 from Shri Jagmohan, former Vice-Chairman, D.D.A., challenging the above statement, the Delhi Administration, were requested on 4-7-1977 to intimate the factual position. The Delhi Administration gave the following information on 10th July, 1979:—

“A perusal of the receipts of the motivators which are signed by the motivators in token of having received the motivation money reveal that no such receipt has been signed by Shri Jagmohan himself in token of having received the motivation money. The receipts are signed by various people including the officers authorised by the D.D.A.”

In view of this, the statement made on 30-6-1977 in reply to a supplementary question may stand modified.

2. The statement could not be corrected earlier as the Delhi Administration had intimated on 16th July, 1977 that they were in the process of verifying the vouchers/relevant records pertaining to motivation money from various agencies and that the final position will emerge only on completion of the verification of records, etc. As stated above the final version came to the Ministry by

letter of Delhi Administration dated 10-7-1979.

3. As is known, the Sixth Lok Sabha was adjourned sine die on 16th July, 1979, prorogued on 3rd August, 1979 and dissolved on 22nd August, 1979.

ELECTION TO COMMITTEES

- (i) EMPLOYEES STATE INSURANCE CORPORATION.
- (ii) POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH.
- (iii) ALL INDIA INSTITUTE OF MEDICAL SCIENCES.
- (iv) CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA.

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): I beg to move:

“That in pursuance of section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation.”

MR. SPEAKER: The question is:

“That in pursuance of section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation.”

*The motion was adopted.*

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

"That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

*The motion was adopted.*

[Shri B. Shankaranand]  
I beg to move:

MR.

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, subject to the other provision of the said Act."

*The motion was adopted.*

THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH (SHRI  
NIHAR RAJAN LASKAR): Sir, I  
beg to move:

"That in pursuance of clause 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

MR. SPEAKER: The question is:

"That in pursuance of clause 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

*The motion was adopted.*

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to make a submission in half a minute.

MR. SPEAKER: Under what rule?

SHRI JYOTIRMOY BOSU: Under rule 376, if you call it a point of order.

I have written to you earlier that, when Members are elected from this House to serve in various bodies, corporations or statutory bodies or such organisations, the Members should have the right to present a report on their working in those things before this House. I should be most grateful if the matter could be considered. I have already given it...

MR. SPEAKER: We can refer it to the Rules Committee.

श्री मनी राम बागड़ी (हिसार) : मेरा एक प्वाइंट आफ़ वाडर है । मैंने गृह मंत्री जी के खिलाफ़ लिख कर दिया है ।

MR. SPEAKER: I have referred for facts.